

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:5539  
ANSWERED ON:10.05.2012  
IRREGULARITIES IN TENDERS  
Pakkirappa Shri S.

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether a number of cases of irregularities/corruption in the processing of tenders for various railway projects have come to light;
- (b) if so, the details thereof;
- (c) whether any enquiry/investigation has been conducted in this regard;
- (d) if so, the outcome thereof alongwith the action taken as a result thereof; and
- (e) if not, the reasons therefor and the other steps taken to prevent recurrence of such cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

- (a) & (b) Irregularities in processing of tenders owing to malafide intentions or owing to procedural lapses do come to light.
  - (c) Irregularities are invariably investigated and in case the veracity of a complaint is established, a proper case is registered with advice to the concerned Disciplinary Authority to initiate action as per extant rules and procedure.
  - (d) & (e) Disciplinary action is taken in all cases and penalties are imposed depending on the gravity of the charges proved. In addition to this, preventive checks are conducted and advice on 'DOs and DONTs' issued from time to time.
- Moreover, in order to make the entire tendering system fair and transparent, initiatives such as E-tendering and E-procurement have also been started by Leveraging Technology.